

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) to (c). Powers have been delegated to the States/Union Territories for enforcement of the Cement Quality Control Order, 1962. Action against adulteration of cement is taken by local administration authorities. Figures of arrests are not maintained centrally.

(d) There is no proposal at present to change the containers of cement.

(e) Does not arise.

#### Electronic Digital Meter

4954. SHRI B.L. SHARMA PREM: Will the PRIME MINISTER be pleased to state:

(a) whether the electronic digital meter for motor car is covered under the Standard of Weights and Measures Act, 1976;

(b) whether the electronic meter has been got approved as per the law;

(c) if not, the circumstances under which the Union Government have allowed the sale of electronic digital meter in Goa, Maharashtra, Mizoram and also to Maruti Udyog Ltd., and

(d) The action proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUD-DIN AHMED): (a) The specification of the electronic digital meter for taxis has been prescribed under the Standards of Weights and Measures Act, 1976. Further, according to the Act, the model of the electronic digital meter for taxis sold in the course of inter-State trade or commerce, is to be approved by the Union Government.

(b) One application for the model approval of the electronic digital meter is under examination.

(c) and (d). As licensing to manufacture and sell measuring instruments is within the competence of the States and UTs., the information is being collected from the States concerned and will be laid on the Table of the House.

#### Robots

4955. SHRI GURUDAS KAMAT: Will the PRIME MINISTER be pleased to state:

(a) whether Indian Scientists are converting non-thinking 'robots' into thinking ones, if so, the details thereof;

(b) the names of the countries associated with the Indian Scientists in this regard; and

(c) the areas where these robots are likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) No, Sir. Presently no such systematic activity is going on in converting non-thinking robots into thinking ones. However, R&D Work is being carried out in our educational and R&D institutions as well as some of our industries in developing robots (manipulators) for in-house use. A coordinated programme is being worked out in order to build competence in this important area of technology development.

(b) At present there are no international collaborations for any research work in this area.

(c) Robots are planned to be introduced on a selective basis for operations in industrial environments of hazardous nature.

Similarly robots are being considered for applications injurious to health like painting and welding. The emphasis therefore will be on contribution to a healthy work environment and the safety of workers through robotics.

#### **Removal of Anomaly In Fixation of Pay on Promotion**

4956. DR. LAXMINARAYAN PANDEYA: Will the PRIME MINISTER be pleased to state:

(a) whether the provisions of the DP & AR O. M. No. F. 7/1/80- Estt. P.I. dated September 26, 1981 regarding fixation of pay of a Central Government employee on his promotion to the next higher grade/post, read with their O. M. No.F. 13/26/82. Estt. P.I. dated 8.2.1983 are applicable where both the senior and Junior Government servants are entitled to the benefits of F.R. 22 C;

(b) if so, whether in cases where both the senior and junior Government servants have exercised similar options or have not exercised the option at all and the pay has been fixed under FR 22C and still there is anomaly, can't be set right by applying the basic principles contained in the Ministry of Finance O.M. No. F. 2(78)- EIII (A)/66 dated 2.2.1966; and

(c) if so, the time by which the Government propose to issue necessary clarificatory instructions in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) Exercising option is the right of an individual. Once an individual exercises option, his pay is fixed accordingly. Thereafter the individual has no right to claim any further benefit with reference to pay of an-

other Government servant. However, Government as a special case, allows removal of the anomaly based on basic principles of OM dated 2.2.1966 in case the option of senior and junior is same and other conditions are also fulfilled.

(c) No clarification is called for.

[*Translation*]

#### **Constitution of Nyaya Panchayata**

4957. SHRI RAM NARAIN BERWA: Will the PRIME MINISTER be pleased to state:

(a) the States where the Nyaya Panchayats have been constituted as per the Bhagwati Committee recommendations; and

(b) whether the Government propose to issue directives for constituting such Panchayats to the States where those have not yet been constituted?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) and (b). A Committee constituted in 1976 under the Chairmanship of Mr. Justice Bhagwati recommended in Chapter VI of their report formation of Nyaya Panchayats and Lok Nyayalayas in the States. Panchayati Raj Acts of eighteen States have provision for establishment of Nyaya Panchayats. Government of India has not issued any directive to the States to set up Nyaya Panchayats. However, a proposal for restructuring of Panchayati Raj institutions including Nyaya Panchayats is engaging the attention of Government of India.

#### **Backwardness of Villages**

4958. SHRI VJAY KUMAR YADAV: Will the PRIME MINISTER be pleased to state: